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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(OS) 589/2021**

SITA CHAUDHRY Plaintiff
Through: **Mr.A.Mehta, Mr.Vinayak, Advs.**

versus

VERINDER SINGH & ORS. Defendants
Through: **Mr.Jayant K.Mehta, Sr. Adv. with
Mr.Rishabh Kapur, Adv. for D-1.
Mr.Aman S.Bakshi, Adv. for D-3-7-8.
Mr.Manik Dogra, Mr.Akhil Sachar
and Mr.Sangram Singh, Advs. for
D-4
Mr.Ashish Dholakiya, Sr. Adv. with
Ms.Rhea Luthra, Mr.Ayush Jain,
Mr.Tushar Thakur, Mr.Rohan
Chawla, Advs. for M/s JMD Super
Infratech Pvt. Ltd.
Mr.Nikhil Singhvi, Mr.Mohit Seth,
Mr.Bilal Ikram and Mr.Shikhar
Kishore, Advs. for D-13
Ms.Fareha Ahmad Khan, Adv. for D-
15-16.
Mr.Vikram Singh Jakhar, Adv. for D-
19.**

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER
12.12.2022

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**I.A. 8256/2022 [U/Or. I Rule 10 read with Section 151 of the Code of
Civil Procedure, 1908]**

1. By this application, the plaintiff prays for the impleadment of M/s JMD



Super Infratech Pvt. Ltd. as a party-defendant.

2. The learned senior counsel appearing for the proposed-defendant and the learned counsels for the existing defendants, without prejudice to the rights and contentions of the proposed defendant and the existing defendants, do not oppose this application.
3. Accordingly, M/s JMD Super Infratech Pvt. Ltd. is impleaded as a party-defendant to the suit.
4. The amended Memo of Parties is taken on record.

I.A.s 8262/2022 [U/Or. VI Rule 17 read with Section 151 of the Code of Civil Procedure, 1908] & 8267/2022 [U/Or. XIX Rules 1 and 3 read with Section 151 of the Code of Civil Procedure, 1908]

5. The learned senior counsel for the newly-impleaded defendant, that is, M/s JMD Super Infratech Pvt. Ltd., as also the learned counsels for the existing defendants, pray that the present applications be taken up for hearing after the appeals, that is, FAO(OS) Nos.96 to 99/2022, are considered by the Division Bench of this Court, where they are listed for hearing on 21.12.2022.
6. They further submit that the replies have been filed by the newly-impleaded defendant in IA No.8267/2022, and by the newly-impleaded defendant as also the original defendant nos.4 and 9 in IA No. 8262/2022. These replies are stated to have been filed only on 09.12.2022. The defendant no.13 claims to have filed the reply to the above applications on 08.12.2022.
7. Replies are not on record.
8. The respective counsels shall have the same placed on record.
9. Rejoinders, if any, be filed within a period of four weeks.



10. List on 23rd March, 2023.

I.A. 20468/2022 [U/s 151 of the Code of Civil Procedure, 1908 to close right of proposed-defendant to file replies to I.A. 8256/2022, I.A. 8262/2022 and 8267/2022]

11. In view of the order passed today, this application has been rendered infructuous. The application accordingly stands disposed of.

I.A. 6557/2022 [U/Or. XXXIX Rule 2A read with Section 151 of the Code of Civil Procedure, 1908]

12. Reply to the present application has not been filed by the defendant nos. 4 and 9, despite last opportunity being given vide order of this Court dated 19.09.2022. The learned counsel for the defendant nos.4 and 9 prays for one final opportunity to file the reply to this application.

13. Reply be filed within a period of two weeks from today, failing which the right of these defendants to file the reply shall automatically stand closed.

14. Rejoinder(s) thereto, if any, be filed within a period of four weeks thereafter.

15. List for hearing on 23rd March, 2023.

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16. List on 23rd March, 2023.

17. Interim orders to continue.

NAVIN CHAWLA, J

DECEMBER 12, 2022/RN